

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathamik Shiksha Pariyojna Parishad, Chandigarh, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Haryana Prathamik Shiksha Pariyojna Parishad, Chandigarh, for the year 1995-96.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1355/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Prathamika Shikshana Vikasa Yojana Samiti, Bangalore, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Prathamika Shikshana Vikasa Yojana Samiti, Bangalore, for the year 1995-96.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. L.T. 1356/97]

Annual Report and Review of the working of the Aeronautical Development Agency, Bangalore and Statement showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1995-96, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1995-96.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1357/97]

12.08 hrs.

RULES COMMITTEE

First Report

[Translation]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in

Lok Sabha, the First Report (Hindi and English versions) of the Rules Committee.

12.08¹/₂ hrs.

RULES COMMITTEE

Minutes

[Translation]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the sitting of the Rules Committee held on 11 December, 1996.

...(Interruptions)

[English]

MR. SPEAKER : Hon. Members, I would like to make one announcement. On Friday when the hon. Member raised the issue of Bofors, I disallowed it saying that I would allow this matter to be raised on Monday, that is today. Since we had a tragedy in Orissa and the Prime Minister has to leave just now and the Prime Minister's presence is considered very necessary when this matter is raised here, I do not think it will be possible for us to take up this matter today. I am deferring it till tomorrow when the Prime Minister himself will be available.

12.09 hrs.

SITUATION IN UTTAR PRADESH

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, I have given a notice under Rule 184. I have sought your permission to allow a discussion on that Motion in the House. The matter relates to Uttar Pradesh. Uttar Pradesh is presently under the President Rule. This House is directly responsible for Uttar Pradesh. I would like to raise an important issue. The Central Government intervenes only when a State is not governed as per the constitutional provisions. Article 356 has been much abused. A demand is being made to repeal it however the Article is still very much in force. It is in the line of Act 35 which was in force during the British Rule, but I am not going into that controversy.

Mr. Speaker, Sir, I would like to submit that in case a State is not being governed as per the constitutional provisions, President Rule is imposed there, however, if under the President Rule, constitutional provisions are not followed, what would be course of action? ... (Interruptions) There is no law and order in Uttar Pradesh. Murders and killings are taking place. Political murders are being committed. The life of a common man is not safe anymore; it is a common scene that robberies are taking place in broad daylight; banks are being looted; police is resorting